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Part IV—Section 1

Tamil Nadu Bills

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**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY OF THE STATE OF
TAMIL NADU**

Under rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 11th January, 2018 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 4 of 2018

A Bill further to amend the Tamil Nadu Transparency in Tenders Act, 1998.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-eighth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Tamil Nadu Transparency in Tenders (Amendment) Act, 2018.

(2) It shall be deemed to have come into force on the 17th day of October 2017.

Amendment of section 16.

2. In section 16 of the Tamil Nadu Transparency in Tenders Act, 1998, after clause (i), the following clauses shall be added, namely:—

Tamil Nadu Act 43 of 1998.

“(j) of consultancy and financial services from the Tamil Nadu Water Investment Company Limited or the Tamil Nadu Infrastructure Fund Management Corporation Limited or the Tamil Nadu Urban Infrastructure Financial Services Limited, with the prior approval of the Government:

Provided that a committee, consisting of the Secretary to Government of the Department concerned, the Secretary to Government, Finance Department and the Managing Director or the Chief Executive Officer concerned, of the Tamil Nadu Water Investment Company Limited or the Tamil Nadu Infrastructure Fund Management Corporation Limited or the Tamil Nadu Urban Infrastructure Financial Services Limited, as the case may be, shall determine the fee for the services to be procured;

(k) of coal from the Coal India Limited or the Singareni Collieries Company Limited or any other similar Public Sector Undertakings;

(l) of services of chartering of vessels owned by the Shipping Corporation of India Limited.”.

Repeal and Saving.

3. (1) The Tamil Nadu Transparency in Tenders (Second Amendment) Ordinance, 2017 is hereby repealed.

Tamil Nadu Ordinance 6 of 2017.

(2) Notwithstanding such repeal, anything done or any action taken under the Tamil Nadu Transparency in Tenders Act, 1998, as amended by the said Ordinance, shall be deemed to have been done or taken under the said Act, as amended by this Act.

Tamil Nadu Act 43 of 1998.

STATEMENT OF OBJECTS AND REASONS.

According to section 16 of the Tamil Nadu Transparency in Tenders Act, 1998 (Tamil Nadu Act 43 of 1998), the provisions of sections 9 and 10 of the said Act, relating to invitation, evaluation and acceptance of tender by the Tender Inviting Authority shall not apply to the procurement specified therein. The Government considered it necessary that the exemption provided under the said section 16 has to be extended to the procurement of consultancy and financial services from the Tamil Nadu Water Investment Company Limited or the Tamil Nadu Infrastructure Fund Management Corporation Limited or the Tamil Nadu Urban Infrastructure Financial Services Limited and that the procurement of coal from the Coal India Limited or the Singareni Collieries Company Limited or any other similar Public Sector Undertakings and procurement of services of chartering of vessels owned by the Shipping Corporation of India Limited shall also be exempted from sections 9 and 10 of the said Tamil Nadu Act 43 of 1998. Therefore, the Government decided to amend section 16 of the said Act for the above said purpose.

2. Accordingly, the Tamil Nadu Transparency in Tenders (Second Amendment) Ordinance, 2017 (Tamil Nadu Ordinance 6 of 2017) was promulgated by the Governor on the 16th October 2017 and the same was published in the *Tamil Nadu Government Gazette. Extraordinary.* dated the 17th October 2017.

3. The Bill seeks to replace the above said Ordinance.

O. PANNEERSELVAM,
Deputy Chief Minister.

K. BOOPATHY,
Secretary.